

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
EASTERN ZONAL BENCH: KOLKATA**

REGIONAL BENCH – COURT NO. 1

Service Tax Appeal No. 70102 of 2013

(Arising out of Order-in-Appeal No. 60/ST/B-I/2012 dated 30.11.2012 passed by the Commissioner (Appeals), Central Excise, Customs & Service Tax, Central Revenue Building, Rajaswa Vihar, Bhubaneswar – 751 007, Odisha)

M/s. United Electricals & Engineering Pvt. Ltd. : Appellant
NH-5 Bypass, Ankuli, Berhampur,
District: Ganjam (Odisha), PIN – 760 010

VERSUS

Commissioner of Central Excise, Customs and : Respondent
Service Tax
Bhubaneswar-I Commissionerate

APPEARANCE:

None for the Appellant

Shri Prasenjit Das, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI ASHOK JINDAL, MEMBER (JUDICIAL)
HON'BLE SHRI K. ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO. 76790 / 2024

DATE OF HEARING / DECISION: 02.09.2024

ORDER: [PER BENCH]

Today when the matter was called for hearing, none appeared on behalf of the appellant nor was any request for adjournment received from them despite service of notice of hearing. We observe that the matter had also been listed before the Bench on a previous occasion, but the appellant had remained unrepresented. Therefore, it appears that the appellant is not interested in pursuing this appeal before the Tribunal.

2. In these circumstances, the appeal is dismissed for non-prosecution, with liberty being granted to the appellant to pursue for reopening their case by way of filing application for restoration of the appeal, if they so desire.

(Dictated and pronounced in the open court)

Sd/-

(ASHOK JINDAL)
MEMBER (JUDICIAL)

Sd/-

(K. ANPAZHAKAN)
MEMBER (TECHNICAL)

Sdd